

OFFICE OF THE DISTRICT & SESSIONS JUDGE
NORTH-EAST DISTRICT, KARKARDOOMA COURTS, DELHI.

CIRCULAR

As per Section 4 of Right to Information Act, 2005, records are required to be computerized and connected through the network all over the country on different systems so that access to such records is facilitated for general public at large. It has also been directed through various orders/circulars-issued by Govt. of NCT of Delhi, from time to time, that departments should provide lot of information suo moto under section 4 of the RTI Act on their respective websites to reduce the workload under RTI.

I, therefore, direct all the Officer Incharges / Administrative Officers (Judl.) / Branch Incharges of North-East District Karkardooma Courts to provide the details of nature of work of their branch and other relevant information, maintained by them (as per the provisions of Section 4 of RTI Act, 2005) so that the same be sent to the Website Committee of District Courts www.delhicourts.nic.in for information.

The information must reach this office within a week positively. The directions should be followed scrupulously.



(VIDYA PRAKASH)
TRANSPARENCY OFFICER
North-East District,
Karkardooma Courts, Delhi

Dated: 05/8/19

No. 4354-59 /R.O./N-E/KKD/Delhi/2019

Copy forwarded for information and necessary action to:

1. Ld. District Judge & Sessions Judge (HQ), Central District, Tis Hazari Courts, Delhi.
2. Ld. District & Session Judge, North-East District, Karkardooma Courts, Delhi.
3. A.O (Judl.) /Branch Incharges of all the Branches of North-East District.
4. The PIO (North-East), Karkardooma Courts, Delhi.
5. Website Committee, Tis Hazari Courts, Delhi.
6. Layers (for uploading through R&I Branch, North-East, KKD Courts, Delhi)

(VIDYA PRAKASH)
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North-East District,
Karkardooma Courts, Delhi